

I am a candidate



Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer

For election to Bihar Legislative Assembly (name of the House)

From 141 Cheria Bazarapur Constituency (Name of the Constituency)

Kumari Manju Verma (son/daughter or wife of SRI Chandan Shekhar Verma)

Age 50 years, resident of At-Po. Arjunol, P.S. Cheria Bazarapur, Dist- Begusarai (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by Janata Dal United (name of the political party) / am contesting as an independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	<u>AMSPV4582C</u>		
2.	Spouse-	<u>AHDPV 7721K</u>		
3.	Dependent 1	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>
4.	Dependent 2	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>
5.	Dependent 3	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>Nil</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	<u>Nil</u>
(c)	Details of Appeal / Application(s) for revision (if any) filed against the above order(s) :	<u>Nil</u>

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(4) Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>Nil</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	<u>Nil</u>

(5) That I give herein below the details of my assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debtentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. Dependent, here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	60000.00	40,000.00			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	(i) Saving Bank Ac. No. 3893 B.K.G. B. Chennarayanaipur Rs. 42490.00 (ii) S.B. Ac. 31056327250 Rs. 1030.00 (iii) S.B. Ac. 31056327250 Rs. 25000/- (iv) Fixed deposit A. 51706377355 Rs. 100000/-	(i) S.B. Ac. No. 31056327250 S.B. B.K. Kumbhar Rs. 87562/- (ii) S.B. Ac. No. 4175 U. Co. Bank Chennarayanaipur Rs. 33522/-	Nil	Nil	Nil
(iii)	Details of investment in Bonds, Debtentures/shares and units in companies/Mutual Funds and others and the amount.	Nil	Nil	Nil	Nil	Nil
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Institution in Post office or Insurance Company and the amount	Nil	Nil	Nil	Nil	Nil
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Nil	Nil	Nil	Nil	Nil
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	SCORPIO Jeep BR01PC 2912 2011 Rs. 1072000/-	Hero Honda Motor cycle BR9D 2780 2009 Rs. 43000/-	Nil	Nil	Nil
(vii)	Jewelry, Bullion and valuable things (give details of weight and value)	300gm. Gold ornaments Rs. 60000/- 1500gm. Silver Rs. 80000/-	20gm. Gold Rs. 60,000/- 100gm. Silver Rs. 6000.00	Nil	Nil	Nil

(v)	Any other assets such as value of Claims/interest	3 Cows 2 Buffalo 3 Cows 2 Buffalo Rs 100000/-	Rs 100000/-
(ix)	Gross Total value	Rs 2305520/-	Rs 370084/-

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s) Survey number(s)	Vill- Alauli Distt- Khagaria	Muzra- Simpur, Bisambpur, Simpur Akhaur, P.S. Chauria Bhatnagar Distt- Begusarai	Nil	Nil	Nil
	Area (Total measurement in acres)	7 Katha	12 Bigha 4 Katha	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	No	Self-acquired 7 Bigha Inherited Property 1/4th Share 26 Bigha	Nil	Nil	Nil
	Date of purchase in case of self acquired property	27.8.2003	23.9.1983 8.12.1983	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Rs. 65000/-	Rs 40,000/-	Nil	Nil	Nil
	Any Investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate Current market value	Rs 700000/-	700000/-	Nil	Nil	Nil
(ii)	Non-Agricultural Land					
	Location(s) Survey number(s)	Nil	At- Anandpur Bagha Distt- Begusarai	Nil	Nil	Nil
	Area (Total measurement in sq. ft.)	Nil	2 Katha 16 Bigha 1/4th Share 70 Katha	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	Nil	Yes	Nil	Nil	Nil
	Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any Investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate Current market value	Nil	Rs 200000/-	Nil	Nil	Nil
(iii)	Commercial Buildings (including apartments)					
	-Location(s) -Survey number(s)	Nil	Nil	Nil	Nil	Nil
	Built up Area (Total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Nil

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Whether inherited property (Yes or NO)	Nil	Nil	Nil	Nil	Nil
Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
Cost of property (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
Any Investment on the property by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
Approximate Current market value	Nil	Nil	Nil	Nil	Nil
(iv) Residential Buildings (including apartments,) - Location(s) - Survey number(s)	Nil	At PO Arjun Tol P.S. Chandra Bazar Dist. Begusarai	Nil	Nil	Nil
Area (Total measurement in sq. ft.)	Nil	3 Katha 1/5th Share = 1200 sq. ft.	Nil	Nil	Nil
Built up Area (Total measurement in sq. ft.)	Nil	1 Katha 10 Dhas 1/5th Share = 600 sq. ft.	Nil	Nil	Nil
Whether inherited property (Yes or NO)	Nil	YES	Nil	Nil	Nil
Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
Cost of property (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
Any Investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
Approximate Current market value	Nil	Rs. 300000/-	Nil	Nil	Nil
(v) Others (such as interest in property)	Nil	Nil	Nil	Nil	Nil
(vi) Total of Current Market Value of (i) to (v) above	Rs. 700000/-	Rs. 750000/-	Nil	Nil	Nil

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institutions Name of Bank or FI Amount outstanding Nature of loan	S.B. 9. Vidhan Sabha, Patna Rs. 500000/- S.B. 9. B.K. Ramprasad Rs. 50000/- Finance for K.C.C. loop	S.B. 9. B.K. Ramprasad Rs. 50000/- K.C.C.	Nil	Nil	Nil
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	Nil	Nil	Nil	Nil	Nil

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	Any other liability	Nil	Nil	Nil	Nil	Nil
	Grand total of liabilities	Rs. Nil 650,000/-	Rs. 50,000/-	Nil	Nil	Nil
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of water	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of electricity	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of telephones/mobiles	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with government transport (including aircrafts and helicopters)	Nil	Nil	Nil	Nil	Nil
	Income Tax Dues	Nil	Nil	Nil	Nil	Nil
	Wealth Tax Dues	Nil	Nil	Nil	Nil	Nil
	Service Tax Dues	Nil	Nil	Nil	Nil	Nil
	Municipal/Property Tax Dues	Nil	Nil	Nil	Nil	Nil
	Sales Tax Dues	Nil	Nil	Nil	Nil	Nil
	Any other dues	Nil	Nil	Nil	Nil	Nil
	Grand total of all Govt. dues	Nil	Nil	Nil	Nil	Nil

(7) Details of profession or occupation:

a. Self. Agriculture, Animal husbandry

b. Spouse. Agriculture, P.A. of M.L.A. of 141, Cheria Bariaipur, Kumaon Manju Verma

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School / College / University and the year in which the course was completed.)

- (i) Matriculation - R.H.S. Akali, Khagaria - B.S.S. E.B. Patna - 1976
(ii) Intermediate of Arts - B.R.B. College, Samastipur - B.S. E.C. Patna - 1985

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Shri./Kum. Kumaon Manju Verma
2.	Full postal address	At & P.O. Asjun Tol, P.S. Cheria Bariaipur Distt - Begusarai
3.	Number and Name of the constituency and state	141, Cheria Bariaipur Bihar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janata Dal United
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Nil

(c) Total number of Pending cases where the court (s) have taken cognizance		Nil				
5. PAN of		Year for which last Income Tax Return filed		Total Income Nil		
(a) Candidate AMSPV4582 C		Nil		Nil		
(b) Spouse: AHDPV7721 K		Nil		Nil		
(c) Dependents		Nil		Nil		
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	Rs. 23,05,520/-	Rs. 37,00,084/-	Nil	Nil	Nil
B.	Immovable Asset	Self acquired	Self acquired	Nil	Nil	Nil
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	Rs. 6,50,000/-	Rs. 4,00,000/-	Nil	Nil	Nil
(ii)	Approximate Current Market Price of Asset (Total Value)	Rs. 7,00,000/-	Rs. 35,00,000/- Rs. 35,00,000/- Rs. 7,00,000/-	Nil	Nil	Nil
7.	Liabilities			Nil	Nil	Nil
(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs. 6,50,000/-	Rs. 50,000/-	Nil	Nil	Nil
8.	Highest educational qualification: G.A. B.R.B. College, Samastipur, B.G.E.C. Patna, 1985 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at **Begusarai** this the **Eleventh** day of **February** 2012.

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BEGUSARAI (BIHAR)

Noted up to 297 (17) of G.P.O.

Notary Public for Bihar

Notary Public for Bihar

Notary Public for Bihar

I identify the deponent
Kumari Manjuvarma, who
has signed in my presence
Sanjeev Kumar
Advocate

DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.